

(2) A copy of Appropriation Accounts, Railways, for 1973-74, Part I—Review (Hindi and English versions).

(3) A copy of Appropriation Accounts, Railways, 1973-74, Part H—Detailed Appropriation Accounts (Hindi and English versions).

(4) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profits and Loss Accounts, Railways, for 1973-74, (Hindi and English versions). [Placed in Library. See No. LT-9672/75].

ANNUAL ACCOUNTS OF BOMBAY PORT TRUST, 1973-74 WITH AUDIT REPORT, GUJARAT CARRIAGE OF GOODS TAXATION (AMEND) RULES, 1974, GUJARAT NOTIFICATION UNDER GUJARAT CARRIAGE OF GOODS TAXATION ACT, 1962. AGREEMENT BETWEEN CENTRE AND HARYANA RE NATIONAL HIGHWAY AND GUJARAT NOTIFICATIONS RE MOTOR VEHICLES TAXATION

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table—

(1) A copy of the Annual Accounts of the Bombay Port Trust for the year 1973-74 and the Audit Report thereon (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-9673/75].

(2) A copy of the Gujarat Carriage of Goods Taxation (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GH|G|74|240|GTA|1269|77159|E, in Gujarat Government Gazette dated the 6th December, 1974, under sub-section (4) of section 22 of the Gujarat Carriage of Goods Taxation Act,

1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-9674/75].

(4) A copy of Gujarat Notification No. G|G|74|22|MVA-7570|85258-E, (Hindi and English versions) published in Gujarat Government Gazette dated the 30th January, 1975, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-9675/75].

(6) A copy of the Agreement dated the 17th February, 1975 (Hindi and English versions) entered into between the Central Government and the Government of the State of Haryana in relation to the development or maintenance of any such part of a highway situated within a municipal area as referred to in sub-section (1) of section 2 of the National Highways Act, 1956, under section 10 of the said Act. [Placed in Library. See No. LT-9676/75].

(7) A copy each of the following Gujarat Notification (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued

[Shri H. M. Trivedi]

by the President in relation to the State of Gujarat:—

(i) Notification No. GE[G|74|228| MVA-5668-814(1)-E, published in Gujarat Government Gazette dated the 24th October, 1974.

(ii) Notification No. GE[G|74| 21|MVA-7570|85256-E, published in Gujarat Government Gazette dated the 30th January, 1975.

(iii) Notification No. GE[G|75| 68|MVA-1774|1736(1)-E, published in Gujarat Government Gazette dated the 27th March, 1975. [Placed in Library. See No. LT-9677/75].

(8) Three statemete (Hindi and English versions) showing reasons for delay in laying the above Notifications: [Placed in Library. See No LT-9677/75]

**DRUGS AND COSMETICS (SECOND AMENDMENT) RULES, 1975**

SHRI A K M ISHAQUE: I beg to lay on the Table a copy of the Drugs and Cosmetics (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 358, in Gazette of India dated the 15th March, 1975, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No LT-9678/75].

**REVIEW AND ANNUAL REPORT OF HINDUSTAN INSECTICIDES LTD., NEW DELHI, AND STATEMENT ON CRUDE OIL PRODUCTION FROM ASSAM AND AN ADDITIONAL REFINERY FOR ASSAM**

SHRI K. R. GANESH: On behalf of Shri C P Majhi, I beg to lay on the Table a copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No LT-9679/75].

(2) A statement (English and Hindi versions) on the prospects of crude oil production from Assam with special reference to the demand being made for the establishment of additional refining capacity in that State. [Placed in Library. See No. LT-9680/75].

**ANNUAL REPORT OF PRAGA TOOLS LTD. SECUNDERABAD FOR 1973-74**

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J B PATNAIK): I beg to lay on the Table a copy of the Annual Report (English and Hindi versions) of the Praga Tools Limited, Secunderabad, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-9681/75]

**STATEMENTS SHOWING ACTION TAKEN ON VARIOUS ASSURANCES, UNDERTAKINGS, ETC., DURING VARIOUS SESSIONS OF LOK SABHA**

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table the following statements showing the action taken by the Gov-